

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:574
ANSWERED ON:28.02.2000
DISPOSAL OF PENDING CASES OF SENIOR CITIZENS
RADHA MOHAN SINGH

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Supreme Court in pursuant to the request of the Government, has directed various High Courts in the country to dispose of the cases related to senior citizens (persons above 60 years of age)

(e) speedily; and

(b) if so, the details thereof?

Answer

(THE MINISTER FOR LAW, JUSTICE AND COMPANY AFFAIRS) (SHRI RAM JETHMALANI)

(a) & (b): In the Conference of Chief Justices held on December 3-4, 1999, one of the Resolutions passed was:

‘That in pursuance of the letter written by the Hon`ble the Chief Justice of India dated 22nd April, 1999 with regard to the expeditious disposal of cases of persons above 65 years of age, it is hoped that the various High Courts shall vigorously pursue for quicker disposal of cases of persons aged above 65 years as far as practicable on priority basis.’

The Government has forwarded the above Resolution to all the High Courts in the country for information and appropriate action.